



2026:AHC:19731

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1132 of 2026

Sonu Kumar

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devansh Misra, Manas Sharma
Counsel for Respondent(s)	:	A.S.G.I., Arvind Kumar Goswami

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anup Shukla (AoR A/A 1553/2022) holding brief of Sri Devansh Misra, learned counsel for the writ petitioner and Arvind kumar Goswami, learned counsel for the respondents.

2. A preliminary objection has been raised by the learned counsel for the respondents that this Court may not have territorial jurisdiction to entertain the writ petition particularly when the order impugned dated 20.12.2025 has been passed at Amethi does not clothe this Court in territorial jurisdiction.

3. The said fact could not be disputed by learned counsel for the writ petitioner.

4. Accordingly, in view of the law laid down by this Court in **Rajendra Kumar Mishra Vs. Union of India (2005) 1 UPLBEC 108**. Interference is declined, the writ petition stands **disposed of** leaving it open to the writ petitioner to approach the Court have territorial jurisdiction over the matter.

(Vikas Budhwar,J.)

January 29, 2026

Rajesh